

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO 1352
TO BE ANSWERED ON 03.03.2016**

“Draft National Litigation Policy”

1352. SHRI GAJANAN KIRTIKAR:
SHRI M. RAJA MOHAN REDDY:
SHRI SUDHEER GUPTA:
SHRI KUNWAR HARIBANSH SINGH:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has reviewed the draft National Litigation Policy formulated in 2010;
- (b) if so, the details and the present status thereof along with the salient features of the said policy; and
- (c) the time by which the said new Policy is likely to be implemented?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI D.V. SADANANDA GOWDA)**

- (a) to(c) Madam,with a view to bring down pendency and reduce Government Litigation, the National Litigation Policy, 2010 has been reviewed and the National Litigation Policy, 2016 is under active consideration of the Government. All such efforts are aimed at minimizing litigation and thus bring down number of pending cases. Government is proposing to finalise and implement the revised policy.